

(c) to (e). At present there is no proposal for setting up more zones. Requests have been received recently from the Governments of Karnataka, Madhya Pradesh, Assam, Orissa and Goa for setting up EPZs. These requests can be considered only when their need is felt and when it becomes possible for the Government to locate additional resources.

Irrigation Projects Pending for Approval

3458. SHRI K. S. RAO: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of major, medium and minor irrigation projects pending for approval by Union Government till the end of June, 1989, State-wise;

(b) the reasons for delay in giving clearance for these projects; and

(c) when these projects are likely to be cleared by Union Government, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): (a) to (c). Only 14 major and 12 medium irrigation projects are under examination with the Central Water Commission. States have to comply with the comments of the appraisal agencies on 57 major and 62 medium irrigation projects. Further processing of these projects will depend upon the speed with which the State Governments comply with the requirements. After appraisal, seven major and seven medium irrigation projects are under consideration of the Planning Commission.

[*Translation*]

Supply of Sub-Standard Coal to Railways

3459. SHRI VILAS MUTTEMWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the coal being supplied to the Railways is of sub-standard quality resulting in more consumption of coal and defects in steam engines;

(b) if so, the reasons therefor; and

(c) the corrective measures taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c). No, Sir. A proper machinery is already in existence on Railways through which it is ensured that coal of requisite grade/quality is procured for use in steam locomotives. However, when, sometimes, sub-grade coal is detected during inspection/sampling, memos for deduction of money from the bills are issued and the amount is accordingly deducted as per terms of agreement with Coal India Limited. Where, however, complaints persist, the erring colliery is deleted from the loco coal programme.

[*English*]

Violation of FERA by Leading Industrialists/Companies

3460. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) the details of the leading industrialists/companies prosecuted for violation of FERA, evasion of Excise and Income tax during the last three years; and